

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL, BANGALORE**

REGIONAL BENCH - COURT NO. 2

**Service Tax Appeal Nos. 20319 to 20321 of 2018**

[Arising out of Orders-in-Appeal No. COC-EXCUS-000-APP-  
251 to 253-2017 dated 23/10/2017 passed by the  
Commissioner of Central Tax and Central Excise (Appeals),  
Cochin]

**Chakiat Agencies Pvt. Ltd.**

Subramanian Road  
Willingdon Island  
Cochin - 682 003

**Appellant(s)**

*VERSUS*

**Commissioner of Central Tax  
and Central Excise, Cochin**

C.R. Buildings, I.S Press Road  
Cochin - 682 018

**Respondent(s)**

**APPEARANCE:**

None for the Appellant

Mr. Rajesh Shastry, Authorized Representative for the Respondent

**CORAM:**

**HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)**

**HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER  
(TECHNICAL)**

**Final Order Nos. 20597 - 20599/2023**

Date of Hearing: 19/06/2023

Date of Decision: 19/06/2023

**As per Bench**

None appeared for the appellant. Learned AR for the  
Department submitted that the appellant has availed the Sabka

Vishwas (Legal Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificates in Form-4 have also been issued by the Designated Committee, which are placed on record. Consequently, the present appeals are dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

**(P.A. AUGUSTIAN)**  
**MEMBER (JUDICIAL)**

**(PULLELA NAGESWARA RAO)**  
**MEMBER (TECHNICAL)**

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